

The Financial Express English Edition Mumbai Date of Publish 26/03/2023

| FORM A PUBLIC ANNOUNCEMENT <i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i> | |
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| FOR THE ATTENTION OF THE CREDITORS OF SN ENGINEERING SERVICES PRIVATE LIMITED | |
| RELEVANT PARTICULARS | |
| 1. Name of corporate debtor | SN ENGINEERING SERVICES PRIVATE LIMITED |
| 2. Date of incorporation of corporate debtor | 08.02.2007 |
| 3. Authority under which corporate debtor is incorporated / registered | Registrar of Companies, Mumbai, India, under the Companies Act, 1956 |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U45200MH2007PTC167672 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | Office no 2, Plot no D -10/3, TTC INDUSTRIAL AREA, TURBHE, NAVI MUMBAI, THANE MAHARASHTRA 400703 IN |
| 6. Insolvency commencement date in respect of corporate debtor | 17/03/2023 (order received on 24/03/2023) |
| 7. Estimated date of closure of insolvency resolution process | 12/09/ 2023. |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | Pradeep Kumar Chakravarty IBBI/PA-003/IP-N000123/2017-2018/11338 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | B-301, Jasmine, Agarwal & Doshi Complex, Kauls' Heritage City, Bhabola Naka, Vasai West, Distt. Palghar, Maharashtra -401202 pkc195710@gmail.com Mobile No. 9619452835 |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional | B-301, Jasmine, Agarwal & Doshi Complex, Kauls' Heritage City, Bhabola Naka, Vasai West, Distt. Palghar, Maharashtra -401202 E-mail: 2023.snengineering@gmail.com |
| 11. Last date for submission of claims | 06/04/2023 (from the date of order received i.e. on 24.03/2023) |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: | Web link: https://www.ibbi.gov.in Not Applicable |

Notice is hereby given that the National Company Law Tribunal Mumbai, has ordered the commencement of a corporate insolvency resolution process of the **SN ENGINEERING SERVICES PRIVATE LIMITED** on 17/03/2023.

The creditors of, SN ENGINEERING SERVICES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 06.04.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Other creditors can submit the claims with proof in person, by post or by electronic means. Those creditors who intend to submit the claim in physical mode can submit at the address mentioned in entry No.10.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Vasai West, Distt. Palghar, Maharashtra -401202
Date: 26/03/2023

Pradeep Kumar Chakravarty
 Interim Resolution Professional
 IBBI/PA-003/IP-N000123/2017-2018/11338